

(For Judgment)

RECORD OF PROCEEDINGS

S U P R E M E C O U R T O F I N D I A

CIVIL APPEAL NO. 8098 OF 2004

BINAPANI PAUL  
llant(s)

Appe

VERSUS

PRATIMA GHOSH AND ORS.

Respondent(s)

Date: 27/04/2007

This matter was called on for pronouncement  
of Judgment today.

For Appellant(s)

Mr. Rauf Rahim,Adv.

For Respondent(s)

Mr. Tara Chandra Shrama,Adv.

Mr. Abhijit P. Medh,Adv.

Hon'ble Mr. Justice S.B. Sinha pronounced the  
Judgment of the Bench comprising of His Lordship and  
Hon'ble Mr. Justice Markandey Katju.

For the reasons mentioned in the signed judgment, the  
impugned judgment cannot be sustained which is set aside and

is the judgment of the Trial Court is restored. The appeal  
allowed. In the peculiar facts and circumstances of this  
case, however, there shall be no order as to costs.

(A.S. BISHT)  
COURT MASTER

(PUSHAP LATA BHARDWAJ)  
COURT MASTER

(Signed reportable Judgment is placed on the file)